

ITEM NO.35

COURT NO.12

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 33467/2023

(Arising out of impugned final judgment and order dated 26-04-2023 in CRR No. 368/2021 passed by the High Court Of Himachal Pradesh At Shimla)

JOGINDER PAL

Petitioner(s)

VERSUS

THE STATE OF HIMACHAL PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and IA No.197254/2023-EXEMPTION FROM FILING O.T. and IA No.197257/2023-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

Date : 06-10-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Ashok Mathur, AOR
Ms. Manpreet Kaur Bhalla, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice, returnable within six weeks.

Until further orders, there shall be stay of
order dated 26.04.2023 passed by the High Court in
Criminal Revision No.368 of 2021.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER

